

**GOVERNMENT OF INDIA
MINISTRY OF HUMAN RESOURCE DEVELOPMENT
DEPARTMENT OF HIGHER EDUCATION**

**LOK SABHA
UNSTARRED QUESTION NO. 1347
TO BE ANSWERED ON 11.02.2019**

Deemed University

1347. ADV. M. UDHAYAKUMAR:

Will the Minister of **HUMAN RESOURCE DEVELOPMENT** be pleased to state:

- (a) whether the University Grants Commission has come out with new eligibility conditions for sanctioning deemed university status;
- (b) if so, the details thereof;
- (c) whether the new regulations also forbid the inspection team from accepting any hospitality from the institution that has applied for the deemed tag; and
- (d) if so, the details thereof?

**ANSWER
MINISTER OF STATE IN THE MINISTRY OF HUMAN RESOURCE DEVELOPMENT
(DR. SATYA PAL SINGH)**

(a) & (b): No, Madam. However, the University Grants Commission (UGC) has drafted the UGC (Institutions Deemed to be Universities) Regulations, 2019, which have not been notified so far.

(c) & (d): As per the draft UGC (Institutions Deemed to be Universities) Regulations, 2019, all expenditure incurred on the processing of application for granting of status of Deemed to be University, starting of off-campus/off-shore campus/constituent institution, etc. including all inspections by the Expert Committee shall be borne by the Commission; and any expenditure incurred directly or indirectly by the Sponsoring body or the Institution Deemed to be University, as the case may be, on or in connection with the visit of any inspection team of the Commission shall be deemed to be a violation of these Regulations and proceeded with accordingly.
